

**Central Administrative Tribunal
Principal Bench**

**CP No.514/2013
OA No.4316/2011**

New Delhi, this the 30th day of September, 2015

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Dr. B. K. Sinha, Member (A)**

Manju Karmeshu
W/o Sh. Karmeshu
R/o Deepali, Road No.42,
Pitampura,
New Delhi.

... Applicant.

(By Advocate : Shri Padma Kumar S.)

Vs

Shri Ramesh Tiwari
Director (Employment)
Directorate of Employment
Govt. of NCT of Delhi,
Sham Nath Marg,
Delhi.

... Respondent No.1

(By Advocate : Shri N. K. Singh for Mrs. Avnish Ahlawat)

: O R D E R (ORAL) :

Justice Syed Rafat Alam, Chairman :

At the outset, Shri Padma Kumar S., learned counsel for the applicant states that the order of this Tribunal dated 01.07.2013 passed in OA No.4316/2011 has now been complied with by the respondents.

2. In view of the above, we are of the view that no further order is required to be passed in this Application. The Contempt Petition is, therefore, closed. Notices issued to the respondents are hereby discharged.

**(Dr. B. K. Sinha)
Member (A)**

**(Syed Rafat Alam)
Chairman**

/pj/